

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1421/2019

Dated Monday, the 28th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K.Ravindranathan,

Aged 53 years,

S/o. E.Viswanathan,

Residing at No.63/8,

C.P.W.D Quarters, Thirumangalam,

Anna Nagar West, Chennai – 600 040.

...Applicants

By Advocate M/s P.Ulaganathan & S.K.Sekar

Vs

1.Union of India,

Rep by its Secretary,

Ministry of Corporate Affairs,

A Wing, Shastri Bhawan,

Rajendra Prasad Road,

New Delhi – 110 001.

2.The Regional Director (SR),
5th Floor, Shastri Bhawan,
26 Haddows Road,
Chennai – 600 006.

3.The Official Liquidator,
Office of the Official Liquidator,
High Court of Madras,
Corporate Bhawan, Rajaji Salai,
Chennai – 600 001.

...Respondents

By Advocate Mr.C.Kulanthaivel

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records on the file of R1 in connection with the Office Order No. A- 32012/04/2014-AdII passed by R1 dated 02.02.2018 and set aside the same in so far as it denied him promotion to the grade of Junior Technical Assistant on actual basis, with monetary benefit, w.e.f. 10.08.2016, the date on which his immediate junior was actually promoted or alternatively direct the 1st respondent to pass a detailed speaking order on his representation dated 16.09.2019, in the light of the contentions raised in the present OA or pass any other order or direction or grant any other relief, in the circumstances of the case and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 16.09.2019 as Annexure A-4 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and order is passed.
3. Mr.C.Kulanthaivel, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.

4. In view of the above submissions, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-4 representation dated 16.09.2019 and pass a speaking order in the light of the facts and circumstances and as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

28.10.2019